

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : IDBI Capital Markets & Securities Ltd
Vs
Surana Industries Ltd

MAIN PETITION NUMBER : TCP/95/IB/2017

(IA/MA) APPLICATION NUMBERS

IA/1141(CHE)/2024

ORDER

Present: Mr. J.Manivannan, Ld. Counsel for Applicant.
Mr. Alladi Rahul, Ld. Counsel for R1 to R4.
Mr. Arvind Srevasta, Ld. Counsel for R5 to R7.

Ld. Counsels for the Respondents seek and are granted two weeks time to file reply and serve copy on the Applicant.

Rejoinder, if any, be filed within one week thereafter.

It is stated that R1 has filed an application under Section 10 of IBC, 2016 which is listed on 07.06.2024.

It is submitted on behalf of R7 that the immovable property as detailed in para-5 of the relief clause (i), is in possession of the R7, which he has purchased from R1 on 09.01.2023. R7 has no objection as to maintaining of status quo till the next date of hearing.

Recording the above submissions, R7 is directed to maintain status quo till the next date of hearing.

List the application for hearing on **07.06.2024**.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)